

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

28-09-2018


PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/828/IB/2018
NAME OF THE PETITIONER : BHARTI AIRTEL LTD
NAME OF THE RESPONDENT : RAAJ INTERNET (I) PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	K. Harishankar TK Bhaskar Abhinav Parthasarathy	Counsel for Corporate Debtor	B. Abhinav
2)	AKSHITA	COUNSEL FOR PETITIONER	Akshita

ORDER

Counsels for both the parties are present. It has been submitted by the Counsel for the Corporate Debtor that in CP/828/IB/2018, the CIRP has already been initiated against the Corporate Debtor viz., M/s. Raaj Internet (I Private Limited. The Applicant is directed to file the claim before the IRP. Accordingly, the Application stands **disposed of**.


(CH. MOHD. SHERIFF TARIQ)
MEMBER (JUDICIAL)